

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 1511 Of 2011**

[Arising out of OIA No. 139-140/ST/Appeal/CHD-II/2011 dated 24.08.2011 passed by the Commissioner (Appeals) of Central Excise, Chandigarh]

**Shri Baldev Singh,**  
**S/o Shri Khajan Singh**  
 H. No. B-25/406 Gobind Nagar,  
 Sheranwala Gate, Patiala, Punjab

**: Appellant (s)**

Vs

**Commissioner of Central Excise**  
**Chandigarh-II**

Plot No. 19, C.R. Building, Sector 17-C, Chandigarh

**: Respondent (s)**

APPEARANCE:

Shri Gagan Kohli, Advocate for the Appellant

Shri Rajeev Gupta, Shri Harish Kapoor Departmental Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60174/2023**

Date of Hearing: 03.07.2023

Date of Decision: 03.07.2023

**Per : S. S. GARG**

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
 MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
 MEMBER (TECHNICAL)